



A BRIEF REPORT

OF

**THE BUSINESS TRANSACTED DURING THE
SIXTH SESSION**

(19 JULY- 3 AUGUST, 2018)

OF

THE SEVENTH LEGISLATIVE ASSEMBLY

OF

THE STATE OF GOA

**GOA LEGISLATURE SECRETARIAT
PORVORIM – GOA
2018**



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PREFACE

This booklet contains statistical information of the business transacted by the Seventh Legislative Assembly of the State of Goa during its Sixth Session, which was held from 19 July to 3 August, 2018

PORVORIM – GOA
29/8/2018

N.B. SUBHEDAR
SECRETARY, LEGISLATURE

RESUME OF THE BUSINESS TRANSACTED BY THE SEVENTH LEGISLATIVE ASSEMBLY OF THE STATE OF GOA DURING ITS SIXTH SESSION HELD ON 19, 20, 23, 24, 25, 26, 27, 30, 31 JULY, 2018, 1, 2 AND 3 AUGUST, 2018

1. INTRODUCTION

In exercise of the powers conferred by Clause (1) of Article 174 of the Constitution of India, Dr. Smt.Mridula Sinha, the Hon. Governor of Goa, vide Order dated the 15th June, 2018, summoned the Sixth Session of the Seventh Legislative Assembly of the State of Goa, which commenced on the 19th July, 2018, at 11 30 AM at the Assembly Hall, Porvorim, Goa. The National Anthem was played at the commencement of the Session. The August House had a duration of 82 hours and 15 minutes, during its 12 sittings, which was held on 19, 20, 23, 24, 25, 26, 27, 30, 31 July, 2018, 1, 2 and 3 August, 2018.

2. DURATION OF THE SITTINGS OF THE HOUSE

The total duration of the sittings of the House was 82 hours and 15 minutes.

Sl. No.	Dates of sittings	Duration of sittings	Total duration of the sittings	
			Hours	Minutes
1.	19.7.2018	11 30 AM to 12 49 PM	1	19
		2 30 PM to 2 31 PM	0	01
2.	20.7.2018	11 30 AM to 11 44 AM	0	15
		2 30 PM to 2 35 PM	0	05
3.	23.7.2018	11 30 AM to 1 00 PM	1	30
		2 30 PM to 7 31 PM	5	01
4.	24.7.2018	11 30 AM to 12 58 AM	1	28
		2 30 PM to 8 25 PM	7	55
5.	25.7.2018	11 30 AM to 1 10 PM	1	40
		2 30 PM to 4 12 PM	1	42
		4 30 PM to 7 35 PM	3	05
6.	26.7.2018	11 30 AM to 12 59 PM	1	29
		2 30 PM to 7 00 PM	4	30
7.	27.7.2018	11 30 AM to 12 59 PM	1	29
		2 30 PM to 7 11 PM	4	42
8.	30.7.2018	11 30 AM to 1 05 PM	1	35
		2 30 PM to 4 02 PM	1	32
		4 30 PM to 8 32 PM	4	02
9.	31.7.2018	11 30 AM to 1 05 PM	1	35
		2 30 PM to 4 02 PM	1	32
		4 30 PM to 7 14 PM	2	44
10.	1.8.2018	11 30 AM to 1 05 PM	1	35
		2 30 PM to 4 02 PM	1	32
		4 30 PM to 7 14 PM	2	44

11.	2.8.2018	11 30 AM to 1 05 PM	1	35
		2 30 PM to 4 02 PM	1	32
		4 30 PM to 8 22 PM	3	52
12.	3.8.2018	11 30 AM to 1 05 PM	1	35
		2 30 PM to 5 15 PM	2	45

3. ATTENDANCE OF THE HON. MEMBERS DURING THE SIXTH SESSION OF THE SEVENTH LEGISLATIVE ASSEMBLY OF THE STATE OF GOA (EXCLUDING THE SPEAKER, DY. SPEAKER, MINISTERS AND THE LEADER OF THE OPPOSITION) IS ENUMERATED BELOW:

<u>Sl. No.</u>	<u>Name of the Hon. Member</u>	<u>No of day/s attended the Session</u>
1.	Shri Dayanand Raghunath Sopte	12 days
2.	Shri Rajesh Patnekar	12 days
3.	Shri Nilkanth Ramnath Halarnkar	12 days
4.	Shri Glenn Souza Ticlo	12 days
5.	Smt. Jennifer Monserrate	12 days
6.	Shri Antonio Caetano Fernandes	12 days
7.	Shri Francisco Silveira	12 days
8.	Shri Pravin Zantye	12 days
9.	Shri Pratapsingh Raoji Rane	12 days
10.	Shri Ravi Sitaram Naik	12 days
11.	Shri Subhash Ankush Shirodkar	12 days
12.	Shri Milind Sagun Naik	12 days
13.	Shri Jose Luis Carlos Almeida	12 days
14.	Smt. Alina Saldanha	12 days
15.	Shri Wilfred D'Sa	12 days
16.	Shri Aleixo Reginaldo Lourenco	12 days
17.	Shri Digambar Vasant Kamat	12 days
18.	Shri Churchill Alemao	12 days

19.	Shri Luizinho Faleiro	12 days
20.	Shri Clafasio Dias	12 days
21.	Shri Filipe Nery Rodrigues	12 days
22.	Shri Nilesh Cabral	12 days
23.	Shri Deepak Prabhu	12 days
24.	Shri Prasad Gaonkar	12 days
25.	Shri Isidore Aleixinho Fernandes	12 days

4. NOTICE OF ADJOURNMENT MOTION DISALLOWED AND THE RELATED RULING BY THE CHAIR THERETO

As, Dr. Pramod Sawant, the Hon. Speaker, announced the Question Hour to begin at 11 30 AM, on the 19th and the 20th July, 2018, Shri Chandrakant Kavlekar, the Hon. Leader of the Opposition and the Members of the Opposition stood and enquired about the status of the Notice of Adjournment Motion, dated the 18th July, 2018, tabled by them, as regards a matter of urgent public importance, relating to the alleged issue of fish laced with formalin, which was allegedly being brought from other States to Goa.

The Hon. Speaker, informed them, that a Calling Attention on the same subject matter has already been admitted on the same day and hence they could speak during the Calling Attention Motion. Shri Manohar Parrikar, the Hon. Chief Minister, informed the House that the reply to the said Calling Attention would be given on the 23rd July, 2018.

Thereafter, the Members of the Opposition rushed to the well of the House and owing to continuous pandemonium and interruptions/disruptions of the proceedings of the House, several times, for a total duration of 1 hour and 15 minutes, the Hon. Speaker, adjourned the House for the day on the 19th and the 20th July, 2018.

On the 23rd July, 2018, when the Hon. Speaker, announced the Question Hour to begin at 11 30 AM, Shri Chandrakant Kavlekar, the Hon. Leader of the Opposition and the Members of the Opposition again stood and enquired about the status of the Notice of Adjournment Motion, tabled by them, dated the 20th July, 2018, as regards the same subject matter, relating to the alleged issue of fish laced with formalin, the Hon. Speaker, delivered the following Ruling:

“I have received a Notice of Adjournment Motion dated the 20th July, 2018, under Rule 68 of the Rules of Procedure and Conduct of Business of the Goa Legislative Assembly, from Shri Chandrakant Kavlekar, the Hon. Leader of the Opposition and 15 other Members to discuss regarding the fish sold in Goa which has been found to be allegedly contaminated with the harmful chemical called formalin/formaldehyde, to be taken before the Question Hour.

On this subject, there is already a Calling Attention Notice by S/Shri Aleixo Reginaldo Lourenco and Nilesh Cabral, MLAs’, which has been received and the same has been moved in the House by the Hon. Member, Shri Nilesh Cabral, on the 19th July 2018, wherein, the Hon. Chief Minister has made a statement that he would reply on the 23rd July 2018. Today therefore, the Hon. Members will be having ample time to discuss the same.

As per Sub-Rule 6 of the Rule 70 of the Rules of Procedure and Conduct of Business of Goa Legislative Assembly, the Motion shall not anticipate the matter which has been previously fixed for consideration. In such circumstances, such Motions are not normally admitted.

If, the Member wants to censor the Government Business, there are ample opportunities available to them to raise the issue through other means. Further, as per Rule 268 of the Rules of Procedure and Conduct of Business of the Goa Legislative Assembly, the Motion is required to be disposed of by giving priority and I am therefore bound by this Rule.

I would like to quote the Ruling of the Former Speaker, Shri Shivraj Patil, in the Lok Sabha in 1996-97, which was reproduced by Journal of Parliamentary Information in June 1996 Volume 42 and also as per the Practice and Procedure of Parliament by Kaul & Shakhder VIth Edition page 533 which reads clearly, that, *“Adjournment Motions are normally not allowed during the Budget Discussions or during the Discussion on the Motion of Thanks to the President’s Address, as the Members are having sufficient opportunity to focus the attention of the House to any matter during the discussion. I therefore disallow this Adjournment Motion.”*

Thereafter, the Members of the Opposition rushed to the well of the House and due to continuous pandemonium and interruptions/disruptions during the Question Hour, several times, Dr. Pramod Sawant, the Hon. Speaker, adjourned the House at 11 55 AM and resumed its sittings at 12 30 PM, on the 23rd July, 2018.

RULINGS BY THE CHAIR

(1) Dr. Pramod Sawant, the Hon. Speaker, delivered a Ruling on the 2nd August, 2018, that there is No Point of Order during the Question Hour. There is a Ruling of Lok Sabha dated 23/7/1984, a Member, Prof. Madhu Dandavate, along with several other Members, sought to raise a Point of Order, in support of their Demands for suspension of the Question Hour on that day for taking up the Adjournment Motion. The then Speaker Shri Balram Jakhar thereupon ruled that there is No Point of Order during the Question Hour.

(2) Dr. Pramod Sawant, the Hon. Speaker, delivered a Ruling on the 3rd August, 2018, that the Business of the Assembly has been fixed by the Business Advisory Committee, which business has to be taken and the sitting of the Assembly is also fixed by the BAC Committee, where the Opposition Leader was also present.

The Report of the BAC has been circulated and presented before this House. The Members can also go through it and this is not that it has happened for the first time. When the Hon. Member, Shri Digambar Kamat, was the Chief Minister, the Government Business was transacted during the Private Members' Day and the sittings of the days were fixed only for ten days. However, read provisions under Rule 31 of the Rules of the Procedure, the Private Members' Business shall be taken up on every Friday and shall have the precedence over the Official Business unless the Speaker otherwise directs and thus implicit in the Rule is a facility for listing the Official Business on the day earmarked for the Private Members' Business and the

question is about the priority. Now, We have given the priority first to the Private Members' Business and then the Government Business.

5. OBSERVATIONS BY THE CHAIR

Dr. Pramod Sawant, the Hon. Speaker, made the following Observations during the discussions on the Demands for Grants, that any Member should not name a particular person/Officer and especially, those who are not present in the House and who cannot defend themselves. Similar Observation was given by the former Speaker on the 13th July, 1999, on the same subject matter.

6. ANNOUNCEMENT BY THE CHAIR

Dr. Pramod Sawant, the Hon. Speaker, announced in the House on the 2nd August, 2018, that the Economic Development Corporation, has organized an awareness programme on the Chief Minister Employment Scheme in the P.A.C. Hall.

7. OBITUARY REFERENCES

Dr. Pramod Sawant, the Hon. Speaker, made Obituary References to the passing away of the following distinguished luminaries on the 19th July, 2018:

- 1. Late Shri Shantaram Naik**, former Rajya Sabha and Lok Sabha Member of Parliament and former President of the Goa Pradesh Congress Committee, passed away on the 9th June, 2018.
- 2. Late Smt. Phyllis Faria**, former nominated MLA of the Sixth Legislative Assembly of Goa, Daman and Diu, passed away on the 22nd February, 2018.
- 3. Late Shri Mohan Pandurang Naik**, a noted journalist, educationist and social worker, passed away on the 21st February, 2018.
- 4. Late Smt. Sridevi Kapoor**, legendary actress and who was awarded the prestigious Padma Shri Award, passed away on the 24th February, 2018.
- 5. Late Dr. Stephen William Hawking**, a legendary theoretical physicist, cosmologist and author passed away on the 14th March, 2018.
- 6. Late Shri Pramod Pandurang Kamat Timblo**, a renowned industrialist, passed away on the 8th April, 2018.
- 7. Late Smt. Padmini Sawant**, mother of the Hon. Speaker of the Goa Legislative Assembly, passed away on the 10th April, 2018.

- 8. Late Dr. V.B. Prabhudessai Kharegalkar**, a renowned litterateur, researcher and linguist, passed away on the 1st May, 2018.
- 9. Late Shri Vasu Chodankar**, a former State footballer, passed away on the 2nd May, 2018.
- 10. Late Shri Dilip Kolhatkar**, a veteran Marathi theatre director, passed away on the 4th May, 2018.
- 11. Late Shri Arun Date**, a veteran singer and who was awarded the prestigious Gajananrao Vatave Puraskar and Ram Kadam Kala Gaurav Awards, passed away on the 6th May, 2018.
- 12. Late Shri Ranganath Yeshwant Naik**, a prominent freedom fighter from Mapusa, passed away on the 26th February, 2018.
- 13. Late Shri Francis Mendes**, a noted Tiatra artist, passed away on the 13th March, 2018.
- 14. Late Smt. Mangala Wagle**, a well-known Social worker, Founder and Badi Teacher of Hamara School, passed away on the 27th April, 2018.
- 15. Late Shri Adv.Gopal Tamba**, a noted advocate and social worker, passed away on 28th April, 2018.
- 16. Late Shri Ravindra Sirsat**, a veteran freedom fighter from Mapusa, passed away on 12th April, 2018.
- 17. Late Smt.Shanti Gajanan Kerkar**, an ex-Goan National footballer, passed away on 5th May, 2018.
- 18. Late Shri Mayuresh Vasta**, a noted Tabla player and Goan musician, passed away on the 12th July, 2018.
- 19. Shri Dattaram Shetye**, a press photographer, social worker and Ex-President of Bicholim Patrakar Sangh, who passed away on the 24th April, 2018.
- 20. Shri Vasudev G. Bhohe alias Anil Burye**, a veteran freedom fighter, who fought for the liberation of Goa, passed away on the 29th July, 2018.

The House paid its rich tributes to the passing away of the above mentioned distinguished luminaries and thereafter the House stood in silence for two minutes as a mark of respect to the departed souls.

8. CONGRATULATORY MOTIONS

- 1.** The House congratulated the Goan Swimmers Xavier D'Souza, Shoan Ganguly, Shrungi Bandekar, Sanjana Prabhudesai and also Coach Surjeet Ganguly for excelling in the Glenmark

35th Sub-Junior and 45th Junior National Aquatic Championship 2018, held at Pune, thus bringing fame and glory to Goa by winning gold, silver and bronze medals in various categories. This Congratulatory Motion was tabled by Shri Nilkanth Halarnkar, MLA, on the 1st August, 2018.

The following Members spoke on the Motion:

1. Shri Nilkanth Halarnkar, MLA
2. Shri Digambar Kamat, MLA
3. Shri Churchill Alemao, MLA
4. Shri Nilesh Cabral, MLA

The Motion was adopted unanimously.

2. The House congratulated the Goan Team Taekwondo Players Siya Sukhtankar, Taneesha Salkar, Janak Bishukarma, Gaurang Shirodkar, Jeremiah Dourando, Pushker Loliengar and Rajendra Pariyar, who represented Team India at 6th South Asia Taekwondo (ITF) Championship 2018, held at Nepal and bagged Seven medals, thus bringing glory to Goa. This Congratulatory Motion was tabled by Shri Rajesh Patnekar, MLA, on the 1st August, 2018.

The following Members spoke on the Motion:

1. Shri Rajesh Patnekar, MLA
2. Shri Nilesh Cabral, MLA
3. Shri Chandrakant Kavalekar, the Hon. Leader of the Opposition
4. Shri Manohar Azgaonkar, the Hon. Minister for Sports
5. Dr. Pramod Sawant, the Hon. Speaker

The Motion was adopted unanimously.

3. The House congratulated Shri Abhay Jog, producer of the Marathi Movie 'Mahaprayan', for bagging first prize and best film award in the Goa Film Festival, 2018, thus bringing name and fame to Goa. This Congratulatory Motion was tabled by Shri Rajesh Patnekar, MLA, on the 3rd August, 2018.

The following Members spoke on the Motion:

1. Shri Rajesh Patnekar, MLA
2. Dr. Pramod Sawant, the Hon. Speaker

The Motion was adopted unanimously.

4. The House congratulated Dr. Nandkumar Kamat, a renowned Goan Scientist, social worker, writer, public policy expert, poet, environmentalist, educationist, for his immense contribution towards Goa's research, progress, development and upliftment of the downtrodden section of the society and also in preserving the Natural and Cultural Heritage of Goa. This Congratulatory Motion was tabled by S/Shri Chandrakant Kavalekar, the Hon. Leader of the Opposition, Digambar Kamat, Clafasio Dias and Wilfred D'Sa, MLAs' on the 3rd August, 2018.

The following Members spoke on the Motion:

1. Shri Chandrakant Kavalekar, the Hon. Leader of the Opposition.
2. Shri Digambar Kamat, MLA
3. Shri Antonio Fernandes, MLA
4. Shri Luizinho Faleiro, MLA
5. Smt. Alina Saldanha, MLA
6. Shri Nilesh Cabral, MLA
7. Shri Rajesh Patnekar, MLA
8. Shri Francisco Silveira, MLA
9. Shri Filipe Nery Rodrigues, MLA
10. Shri Prasad Gaonkar, MLA
11. Shri Govind Gaude, the Hon. Minister for Art and Culture
12. Shri Rohan Khaunte, the Hon. Minister for Revenue
13. Shri Manohar Parrikar, the Hon. Chief Minister
14. Shri. Pramod Sawant, the Hon. Speaker

The Motion was adopted unanimously.

9. **PAPERS LAID ON THE TABLE OF THE HOUSE:**

150 papers were laid on the Table of the House, amongst which included the following:

1. The Performance Budgets in respect of the 89 Demands for Grants for the year 2018-2019.
2. Shri Manohar Parrikar, the Hon. Chief Minister, tabled the Report of the Assets and Liabilities of the Public Functionaries for the year 2015-16, on the 19th July, 2018.

3. Shri Govind Gawde, the Hon. Minister for Art & Culture, tabled the 13th Annual Report of the Goa State Scheduled Tribes Finance and Development Corporation Limited for the year 2016– 17, on the 19th July, 2018.
Shri Govind Gawde, the Hon. Minister for Art & Culture, tabled the the Annual
4. Report of Goa State Food Commission as required under Sub-Section (f) of Section 16 of National Food Security Act, 2013, on the 20th July, 2018.
5. Shri Manohar Parrikar, the Hon. Chief Minister, tabled the following Notifications/Orders/Annual Reports and Statement of Accounts of Economic Development Corporation, on the 20th July, 2018:-
 - (i) 36th Annual Report for the year 2010 - 11.
 - (ii) 37th Annual Report for the year 2011 - 12.
 - (iii) 38th Annual Report for the year 2012 - 13.
 - (iv) 39th Annual Report for the year 2013 - 14.
 - (v) 40th Annual Report for the year 2014 – 15.
 - (vi) 41st Annual Report for the year 2015 - 16.
 - (vii) Explanatory Memorandum for the 2018 - 19.
6. Shri Manohar Parrikar, the Hon. Chief Minister, tabled the Audit Report on the Account of the Goa State Commission for Backward Classes for the year 2015 – 16, on the 24th July, 2018.
7. Shri Vijai Sardesai, the Hon. Minister for Town and Country Planning and Agriculture, tabled The Amendments to the Goa Land Development and Building Construction (Amendment) Regulations, 2018, on the 24th July, 2018.
8. Shri Govind Gaude, the Hon. Minister for Art and Culture and Tribal Welfare, tabled The Annual Report of the Goa State Commission for Scheduled Castes and Scheduled Tribes for the year 2016 –17 & 2017–18, on the 24th July, 2018.
9. Shri Manohar Parrikar, the Hon. Chief Minister tabled the Tax/Rate Notifications and Orders thereto, on the 26th July, 2018.
10. Shri Manohar Parrikar, the Hon. Chief Minister tabled The Annual Report of the Goa State Pollution Control Board (GAPCB) for the year 2017-18, on the 27th July, 2018.
11. Shri Manohar Parrikar, the Hon. Chief Minister tabled The Annual Report of the Goa Human Rights Commission for the year 2016 – 2017, on the 30th July, 2018.

12. Shri Manohar Parrikar, the Hon. Chief Minister, tabled the Notification issued under The Goa Excise Duty Act, 1964 (Act 5 of 1964), on the 1st August, 2018.
13. Shri Rohan Khaunte, the Hon. Minister for Revenue, tabled the Notification issued under The Land Revenue Inspection, Search and Supply of Copies of Land Records (Amendment) Rules, 2018, on the 1st August, 2018.
14. Shri Manohar Parrikar, the Hon. Chief Minister, tabled The Annual Administration Report for the year 2015-2016, on the 2nd August, 2018.
15. Shri Manohar Parrikar, the Hon. Chief Minister tabled The 29th Annual Report of Goa Public Service Commission for the year 2016-2017, on the 2nd August, 2018.
16. Shri Manohar Parrikar, the Hon. Chief Minister tabled, The 29th Annual Report of Goa Public Service Commission for the year 2016-The Report of the Comptroller and Auditor General of India of the Government of Goa for the year ended the 31st March, 2017, on the 3rd August, 2018.
17. Shri Manohar Parrikar, the Hon. Chief Minister tabled the Epitome of CAG's Reports on Government of Goa for the year ended the 31st March, 2017, on the 3rd August, 2018.
18. Shri Manohar Parrikar, the Hon. Chief Minister tabled, The 29th Annual Report of Goa Public Service Commission for the year 2016-Appropriation Accounts 2016-2017, on the 3rd August, 2018.

10. ZERO HOUR MENTIONS

The Hon. Members of the House efficiently utilized the Parliamentary devices to call the attention of the House on matters of urgent public importance in the form of 30 Zero Hour Mentions, namely which were based on the following subject matters from the 24th July to the 3rd August, 2018:

1. The subject matter of the Zero Hour Mention, ***tabled by Smt. Jennifer Monserrate, MLA, on the 24th July, 2018***, was as regards the steps/measures the Government has undertaken/will undertake to expedite the completion of the Centralized Sewerage System/Sewerage lines network to improve the conditions of the roads at Vodlem Bhat, Taleigao Market, Odxel, Hawaii Beach, Raj Bhavan, Rosary School, NIO Staff Quarters and the surrounding areas.

2. The subject matter of the Zero Hour Mention, ***tabled by Shri Nilkanth Halarnkar, MLA, on the 24th July, 2018***, was as regards the steps/measures the Government has undertaken/will undertake to pay adequate compensation/nor any alternate plot has been allotted at the rehabilitation site, towards land acquisition for Highway project at Colvale, of the land of Smt. Rosalina Lobo and Smt. Mohini Kaskar, hailing from Colvale village in Tivim Constituency.

Shri Manohar Parrikar, the Hon. Chief Minister, replied to the Zero Hour Mention.

3. The subject matter of the Zero Hour Mention, ***tabled by Shri Nilkanth Halarnkar, MLA, on the 24th July, 2018***, was as regards the non availability of lights, which hampers the practice who are practicing at Peddem Sports Complex and the water suction process is not being done on a regular basis, and the spectator stand is on the verge of collapse due to sub standard construction at PSC. The steps/measures the Government has undertaken/would undertake in the matter.

Shri Manohar Azgaonkar, the Hon. Minister for Sports replied to the Zero Hour Mention.

4. The subject matter of the Zero Hour Mention, ***tabled by Shri Churchill Alemao, MLA, on the 24th July, 2018***, was as regards the dangerous potholes at Tolleabandh, Benaullim near the scarp yard. The steps/measures the Government has undertaken/would undertake in the matter.

Shri Manohar Parrikar, the Hon. Chief Minister, replied to the Zero Hour Mention.

5. The subject matter of the Zero Hour Mention, ***tabled by Shri Aleixo Reginaldo Lourenco, MLA, on the 24th July, 2018***, was as regards the steps/measures the Government has undertaken/would undertake in the matter of treatment and prevention of dengue cases and to control the grave public health crisis of the students from Regina Mundi High School at Chicalim and the residents of Alto Chicalim in Mormugao Taluka.

Shri Vishwajit Rane, the Hon. Minister for Health, replied to the Zero Hour Mention.

6. The subject matter of the Zero Hour Mention, ***tabled by Shri Clafasio Dias, MLA, on the 25th July, 2018***, was as regards, the fear and anxiety in the minds of the villagers of Chandor in

Cuncolim Constituency, regarding the State Highway No. 8, passing through their Village Chandor, which was the ancient capital of Goa and also a heritage village, having many houses with historical importance and having Portuguese architecture, thus fearing damage which will be done to them due to passing of the said State Highway and the steps/measures the Government has undertaken/will undertake to protect this heritage village.

7. The subject matter of the Zero Hour Mention, ***tabled by Shri Aleixo Reginaldo Lourenco, MLA, on the 25th July, 2018,*** was as regards the fear and anxiety in the minds of the people of Goa, that despite the Vice Chancellor of Goa University, having an Official accommodation which was renovated for Rs. 22 Lakh, the Goa University is paying Rs. 9 Lakhs per annum for rented luxurious accommodation at Dona Paula facing the sea. The steps/measures the Government has undertaken/will undertake in the matter stating the reasons thereof of renting an apartment when Official accommodation is already available and unutilized.

8. The subject matter of the Zero Hour Mention, ***tabled by Shri Aleixo Reginaldo Lourenco, MLA, on the 25th July, 2018,*** was as regards the steps/measures, that the Government has undertaken/would undertake, to ensure the safety of the school children of Mushtifund High School and the action undertaken on the external travel agency organizing package tours which does not have the approval of the Education Department and the students are charged exorbitant fees for the package tours.

Shri Manohar Parrikar, the Hon. Chief Minister, replied to the Zero Hour Mention.

9. The subject matter of the Zero Hour Mention, ***tabled by Shri Isidore Fernandes, MLA, on the 26th July, 2018,*** was as regards the steps/measures the Government has undertaken/would undertake, to prevent accidents and ensure road safety of the motorists and the local people of Mashem, Loliem, Poinguinium, Ordafond and Bhatpal of Canacona Constituency, as regards the accident prone zones at the dangerous curve between Partagal to Ordafond.

10. The subject matter of the Zero Hour Mention, ***tabled by Shri Filipe Neri Rodrigues, MLA, on the 26th July, 2018,*** was as regards the fear and anxiety in the minds of trawler owners for utilizing the fisheries jetty at Cutbona due to lack of co-ordination and understanding between

the users while carrying out their fishing business, which will start from the 1st August, 2018. The action the Government would undertake in the matter to maintain discipline, Law and Order.

11. The subject matter of the Zero Hour Mention, *tabled by Shri Churchill Alemao, MLA, on the 26th July, 2018*, was as regards, the problems faced by the Boatkars, due to the management at the Cutbona jetty and Fisheries Department for not taken over the management of the Cutbona jetty. The steps/measures the Government has undertaken/would undertake in the matter.

12. The subject matter of the Zero Hour Mention, *tabled by Shri Isidore Fernandes, MLA, on the 27th July, 2018*, was as regards, the fear and anxiety in the minds of villagers of Patnem and Columb in Canacona Constituency, regarding the notice of demolition of toilets and excavation of tar road which is the only access to the habitants, the said matter is before the Hon. Court. The measures the Government intends to undertake in the matter.

13. The subject matter of the Zero Hour Mention, *tabled by Shri Glenn Ticlo, MLA, on the 27th July, 2018*, was as regards, the grave anxiety in the minds of the people of Goa, due to the closure of the Goa Meat Complex and the alleged procurement of unhygienic beef from neighbouring States particularly from Belgaum. The steps the Government plans to undertake in the matter.

Shri Mauvin Godinho, the Hon.Minister for Animal Husbandry, replied to the Zero Hour Mention.

15. The subject matter of the Zero Hour Mention, *tabled by Shri Aleixo Reginaldo Lourenco, MLA, on the 27th July, 2018*, was as regards, the steps/measures the Government has undertaken/will undertake to provide safety and security to renowned award winning author, Shri Damodar Mauzo.

Shri Manohar Parrikar, the Hon. Chief Minister, replied to the Zero Hour Mention.

16. The subject matter of the Zero Hour Mention, tabled *by Shri Churchill Alemao, MLA, on the 30th July, 2018*, was as regards, the fear and apprehension of the people of Benaulim and Navelim Constituencies, due to non completion of the bridge from Benaulim to Sinquetim. The steps/measures the Government has undertaken/will undertake to expedite the work of the completion of the bridge from Benaulim to Sinquetim.

17. The subject matter of the Zero Hour Mention, *tabled by Shri Rajesh Patnekar, MLA, on the 31st July, 2018*, was as regards, the fear and anxiety in the minds of farmers of Sal Village in Bicholim Taluka, since they are unable to get the land acquisition amount, as the land was acquired for construction of Dhumase-Sal Road.

Shri Manohar Parrikar, the Hon. Chief Minister, replied to the Zero Hour Mention.

18. The subject matter of the Zero Hour Mention, *tabled by Shri Churchill Alemao, MLA, on the 31st July, 2018*, was as regards, the steps/measures the Government has undertaken/will undertake to enquire into the details of the Bandodkar Gold Trophy and the Football Federation thereof.

Shri Manohar Azgaonkar, the Hon. Minister for Sports, replied to the Zero Hour Mention.

19. The subject matter of the Zero Hour Mention, *tabled by Shri Aleixo Reginaldo Lourenco, MLA, on the 1st August, 2018*, was as regards, the steps/measures the Government has undertaken/will undertake as regards the fear and anxiety in the minds of the people of Goa, that dairy farmers of Goa Dairy are disillusioned because of the callous attitude of the management. The Goa Dairy farmers appeal for immediate rollback in the price of cattle feed, procurement of refined quality of nutrients in the cattle feed, delivery of milk incentives, mechanized testing of milk collected from various Societies. The action the Government proposes to take to protect the interests of the farmers of Goa Dairy.

20. The subject matter of the Zero Hour Mention, *tabled by Shri Aleixo Reginaldo Lourenco, MLA, on the 1st August, 2018*, was as regards, the steps/measures the Government has undertaken/will undertake as regards, that a mobile tower, emanating harsh radiations, has been erected in the residential areas near Gogol Housing Board, Margao. The electricity connection

should not be given to the said mobile tower and it should be immediately demolished, because the Housing Board in the past too has never ever allowed erecting of such tower which is hazardous to health.

21. The subject matter of the Zero Hour Mention, *tabled by Shri Isidore Fernandes, MLA, on the 1st August, 2018*, was as regards, the steps/measures the Government has undertaken/will undertake as regards the fear and anxiety in the minds of the people of South Goa and especially from Canacona Taluka, who are carrying on tourist taxi business. The owners of the tourist taxis have to travel either to Ramnagar or Bangalore, Karnataka, to obtain permits covering long distance and vice versa.

22. The subject matter of the Zero Hour Mention, *tabled by Shri Antonio Fernandes, MLA, on the 1st August, 2018*, was as regards, the steps/measures the Government has undertaken/will undertake, as regards the fear and anxiety in the minds of the people of Goa, due to the ongoing works on the new underpass being built at Bambolim before Military Camp, which is dangerous for vehicles and mororists, who are travelling from GMC to Siridao and the action the Government will take, till the underpass is complete.

23. The subject matter of the Zero Hour Mention, *tabled by Shri Wilfred D' Sa, MLA, on the 1st August, 2018*, was as regards, the steps/measures the Government has undertaken/will undertake as regards, the fear and anxiety in the minds of the people of Goa, due to non maintenance of the Government Primary Schools at Nuvem and Loutulim.

24. The subject matter of the Zero Hour Mention, *tabled by Shri Dayanand Sopte, MLA, on the 1st August, 2018*, was as regards, the steps/measures the Government has undertaken/will undertake as regards, the fear and anxiety in the minds of fishermen in Mandrem Constituency, especially at Tembwada and Vithaldaswada in Village Morjim, due to erosion of sand which washes away the sea shore as their canoes are going away from seashore into the sea. The action the Government will undertake to construct the protection wall or ramp for their safety.

Shri Vinoda Paliencar, the Hon. Minister for Water Resources, replied to the Zero Hour Mention.

25. The subject matter of the Zero Hour Mention, *tabled by Shri Isidore Fernandes, MLA, on the 1st August, 2018*, was as regards, the steps/measures the Government has undertaken/will undertake as regards, the fear and anxiety in the minds of the people of Canacona, regarding the Housing Board plots at Shristhal, wherein the local people those who have applied for the plots, were not given/allotted plots till date.

Shri Jayesh Salgaonkar, the Hon. Minister for Housing Board, replied to the Zero Hour Mention.

26. The subject matter of the Zero Hour Mention, *tabled by Shri Churchill Alemao, MLA, on the 1st August, 2018*, was as regards, the steps/measures the Government has undertaken/will undertake as regards, the fear and anxiety in the minds of the people of Boatkars at Cutbona Jetty, regarding the procurement of fish by the agents. On the 1st August, 2018, problems were faced by the Boatkars due to the non procurement of fish by the Agents. The action, the Government would undertake to allow the trucks in the unloading area after the auction of fish is done.

Shri Vinoda Paliencar, the Hon. Minister for Water Resources, replied to the Zero Hour Mention.

27. The subject matter of the Zero Hour Mention, *tabled by Shri Francisco Silveira, MLA, on the 1st August, 2018*, was as regards, the steps/measures the Government has undertaken/will undertake as regards, the fear and anxiety in the minds of the people of Agacaim and Goa Velha in St. Andre Constituency, regarding the compensation being paid for the land acquired for the expansion of National Highway-17. The action the Government will undertake to give the people the rightful amount of compensation.

28. The subject matter of the Zero Hour Mention, *tabled by Smt. Alina Saldanha, MLA, on the 3rd August, 2018*, was as regards, the steps/measures the Government has undertaken/will undertake as regards, the apprehension in the minds of the people of Cortalim and Quelossim villages, that the proposed hotel to be constructed by G.T.D.C., near Kesarval spring, through PPP mode, will pollute the spring and destroy the bio-diversity of the area.

Shri Manohar Azgaonkar, the Hon. Minister for Tourism, replied to the Zero Hour Mention.

29. The subject matter of the Zero Hour Mention, *tabled by Shri Churchill Alemao, MLA, on the 3rd August, 2018*, was as regards, the steps/measures the Government has undertaken/will undertake as regards, the fear and apprehension in the minds of people of Seraulim Village about the Western bypass crossing through Benaulim Constituency, due to the P.W.D. Contractor, who has been filling the area with garbage at Seraulim. The action the Government would undertake in the matter.

30. The subject matter of the Zero Hour Mention, *tabled by Shri Michael Lobo, the Hon. Dy. Speaker, on the 3rd August, 2018*, was as regards, the installation of sign boards due to the fatal accidents on 2/8/2018 at Mapusa.

The Government replied adequately to the above mentioned 30 Zero Hour Mentions.

11. CALLING ATTENTIONS

The Hon. Members of the House efficiently utilized the Parliamentary devices to call the attention of the House on matters of urgent public importance in the form of 4 Calling Attentions, namely which were based on the following subject matters:

1. The subject matter of the Calling Attention, *tabled on the 19th July, 2018, by S/Shri Aleixo Reginaldo Lourenco and Nilesh Cabral, MLAs'* was as regards, the fear and apprehension in the minds of Goans regarding the fish which is brought to be sold from outside the boundaries of Goa is allegedly laced with Formalin. The action the Government has taken to ensure that fish being the staple diet of Goa's local population has to be free from this carcinogenic substance.

Shri Manohar Parrikar, the Hon. Chief Minister made a Statement in regard thereto.

The following Members sought clarifications.

1. Shri Nilesh Cabral, MLA.
2. Shri Aleixo R. Lourenco, MLA
3. Shri Aleixo R. Lourenco, MLA
4. Shri Churchill Alemao, MLA
5. Shri Luizinho Faleiro, MLA
6. Smt. Jennifer Monserrate, MLA

7. Shri Filipe Nery Rodrigues, MLA
8. Shri Isidore Fernandes, MLA
9. Shri Michael Lobo, the Hon. Dy. Speaker
10. Shri Antonio Fernandes, MLA
11. Smt Alina Saldanha, MLA
12. Shri Digambar Kamat, MLA
13. Shri Clafasio Dias, MLA
14. Shri Pratapsingh R. Rane, MLA
15. Shri Rajesh Patnekar, MLA
16. Shri Francis Silveira, MLA
17. Shri Nilkanth Halarnkar, MLA
18. Shri Dayanand Sopte, MLA
19. Shri Wilfred D'Sa, MLA
20. Shri Glenn Ticlo, MLA
21. Shri Prasad Gaonkar, MLA
22. Shri Chandrakant Kavalekar, the Hon. Leader of Opposition.
23. Shri Manohar Parrikar, the Hon. Chief Minister

2. The subject matter of the Calling Attention, *tabled on the 25th July, 2018, by S/Shri Aleixo Reginaldo Lourenco and Rajesh Patnekar, MLAs*, was as regards, the fear and anxiety in the minds of the people of Goa on the diversion of Mhadei river water by the Karnataka Government which has impacted the flow of water in the Mandovi river. The flow of water into many water bodies including Baranzan and Ladkem have already affected. Even though the matter is pending before the Hon. Supreme Court, the action the Government of Goa proposes to take on the diversion issue of Mhadei river by Karnataka Government.

Shri Vinoda Paliencar, the Hon. Minister For Water Resources made a statement in regard thereto:

The following Members sought clarifications:

1. Shri Aleixo R. Lourenco, MLA
2. Shri Rajesh Patnekar, MLA

3. Shri Pratapsingh R. Rane, MLA
4. Shri Manohar Parrikar, the Hon. Chief Minister
5. Shri Nilesh Cabral, MLA
6. Shri Micheal Lobo, the Hon. Dy. Speaker
7. Shri Mauvin Godinho, the Hon. Minister for Panchayats
8. Shri Chandrakant Kavalekar, the Hon. Leader Of Opposition
9. Shri Vinoda Paliencar, the Hon. Minister for Water Resources

3. The subject matter of the Calling Attention, *tabled on the 26th July, 2018, by S/Shri Chandrakant Kavlekar, the Hon. Leader Of Opposition, Dayanand Sopte, Nilkanth Halarankar, Antonio Fernandes, Francisco Silveira, Pratapsingh Rane, Ravi Naik, Wilfred D'Sa, Aleixo Reginaldo Lourenco, Digambar Kamat, Luizinho Faleiro, Clafasio Dias, Filipe Neri Rodrigues, Isidore Fernandes and Smt. Jennifer Monserrate, MLAs*, was as regards the fear and anxiety due to great injustice caused to the retired seafarers of Goa especially widows by discontinuing ex-gratia payment by the Seafarers and Welfare Fund Society, Mumbai and that one time lumpsum of Rs. 12,500/- will be paid. The action the Government of Goa will take to urgently convene a joint meeting with the DGS, Mumbai NUSI, Welfare Fund Society and Goan Seamen Association not to discontinue the same but to increase the ex-gratia payment.

Shri Manohar Parrikar, the Hon. Chief Minister made a statement in regard thereto.

The following Members sought clarifications:-

1. Shri Chandrakant Kavalekar, the Hon. Leader of Opposition
2. Shri Churchill Alemao, MLA
3. Shri Luizinho Faleiro, MLA
4. Shri Manohar Parrikar, the Hon. Chief Minister

4. The subject matter of the Calling Attention, *tabled on the 25th July, 2018, by Shri Glenn Ticlo, MLA*, was as regards the grave anxiety in the minds of the people of Goa in view of the dilapidated condition of some of the Panchayat Ghars in Goa. Some of them even are lacking basic amenities like seating places, toilets and shortage of working places for the Panchayat staff. The steps the Government will take to repair the same.

Shri Mauvin Godinho, the Hon. Minister for Panchayati Raj made a statement in regard thereto.

The following Members sought clarifications:

1. Shri Glenn Ticlo, MLA
2. Shri Chandrakant Kavalekar, the Hon. Leader of Opposition
3. Shri Mauvin Godinho, the Hon. Minister for Panchayati Raj

12. PRESENTATION, DISCUSSION, VOTING AND PASSING OF THE SUPPLEMENTARY DEMANDS FOR GRANTS FOR THE YEAR 2018-2019 (FIRST BATCH)

The Supplementary Demands for Grants for the year 2018-2019 (First Batch) were presented, discussed, voted and passed and the corresponding – The Goa Appropriation Bill, (No.3) 2018 (Relating to the Supplementary Demands for Grants for the year 2018-2019) (First Batch), was introduced, considered and passed on the 3rd August, 2018.

13. DEMANDS FOR GRANTS FOR THE YEAR 2018-2019

89 Demands for Grants for the year 2018-2019, were moved, on the 23rd, 24th, 25th, 26th, 27th, 30th and 31st July, 2018, 1st, 2nd and the 3rd August, 2018, were discussed, voted and passed after the 120 Cut Motions to the Demands for Grants for the year 2018-2019, which were moved, discussed, voted and were negatived/defeated and the corresponding - The Goa Appropriation (No.2) Bill, 2018, was introduced, considered and passed on the 3rd August, 2018.

1. DISCUSSION AND VOTING OF THE FOLLOWING DEMANDS FOR GRANTS, 2018-19 (23.7.2018 DAY-1)

Shri Manohar Parrikar, the Hon. Chief Minister moved the following:

Demand No. 2	-	General Administration & Coordination
Demand No. 14	-	Goa Sadan
Demand No. 17	-	Police
Demand No. 18	-	Jails
Demand No. 22	-	Vigilance
Demand No. 23	-	Home
Demand No. 24	-	Environment
Demand No. 25	-	Home Guards & Civil Defence
Demand No. 26	-	Fire & Emergency Services

Demand No. 27	-	Official Language
Demand No. 29	-	Public Grievances
Demand No. 56	-	Information and Publicity
Demand No. 69	-	Handicraft, Textile and Coir
Demand No. 75	-	Planning, Statistics & Evaluation
Demand No. 79	-	Goa Gazetteer
Demand No. 84	-	Airport

Cut Motions tabled by S/Shri Chandrakant Kavalekar, the Hon. Leader of Opposition, Pratapsingh R. Rane, Filipe Nery Rodrigues, Isidore Fernandes, Antonio Fernandes and Smt. Jennifer Monserrate, MLAs' were moved to Demand Nos. 2, 17, 22, 24, 25, 26, 29, 56, 69, 79 and 84.

The following Members took part in the Debate:

1. Shri Digambar Kamat, MLA
 2. Shri Filipe Nery Rodrigues, MLA
 3. Shri Dayanand Sopte, MLA
 4. Shri Nilkanth Halarnkar, MLA
 5. Shri Michael Lobo, the Hon. Dy. Speaker
 6. Shri Pratapsingh R. Rane, MLA
 7. Shri Churchill Alemao, MLA
 8. Shri Aleixo R. Lourenco, MLA
 9. Shri Clafasio Dias, MLA
 10. Shri Rajesh Patnekar, MLA
 11. Shri Nilesh Cabral, MLA
 12. Shri Prasad Gaonkar, MLA
 13. Shri Glenn Ticlo, MLA
 14. Shri Pravin Zantye, MLA
 15. Shri Francis Silvera, MLA
 16. Shri Wilfred D'Sa, MLA
 17. Smt. Alina Saldanha, MLA
 18. Shri Deepak Prabhu Pauskar, MLA
 19. Shri Chandrakant Kavalekar, the Hon. Leader of Opposition
- Shri Manohar Parrikar, the Hon. Chief Minister replied to the Debate.

Cut Motions to Demand No. 2 at Sl. Nos. 1 to 4 of list Nos. 1 circulated separately was put to vote and negatived.

Cut Motions to Demand No. 17 at Sl. Nos. 1 to 8 of list Nos. 1 circulated separately were put to vote and negatived.

Cut Motions to Demand No. 22 at Sl. Nos. 1 and 2 of list Nos. 1 circulated separately was put to vote and negatived.

Cut Motions to Demand No. 24 at Sl. Nos. 1 to 6 of list Nos. 1 circulated separately was put to vote and negatived.

Cut Motion to Demand No. 25 of list No. 1 circulated separately was put to vote and negatived.

Cut Motions to Demand No. 26 at Sl. Nos. 1 to 5 of list No. 1 circulated separately was put to vote and negatived.

Cut Motions to Demand No. 29 at Sl. Nos. 1 to 3 of list No. 1 circulated separately was put to vote and negatived.

Cut Motion to Demand No. 56 of list No. 1 circulated separately was put to vote and negatived.

Cut Motions to Demand No. 69 at Sl. Nos. 1 to 4 of list No. 1 circulated separately was put to vote and negatived.

Cut Motion to Demand No. 79 of list No. 1 circulated separately was put to vote and negatived.

Cut Motions to Demand No. 84 at Sl. Nos. 1 to 12 of list No. 1 circulated separately was put to vote and negatived.

Demand Nos. 2, 14,17, 18, 22, 23, 24, 25, 26, 27, 29, 56, 69, 75, 79and 84 were put to vote and passed, on the 23rd July, 2018.

2. DISCUSSION AND VOTING OF THE FOLLOWING DEMANDS FOR GRANTS,2018-19 (24.7.2018 DAY-2)

Shri Manohar Azgaonkar, the Hon.Minister for Sports moved the following:

- | | | |
|---------------|---|-------------------------|
| Demand No. 20 | - | Printing and Stationery |
| Demand No. 42 | - | Sports & Youth Affairs |
| Demand No. 78 | - | Tourism |

Shri Vishwajit Rane, the Hon. Minister for Health moved the following:

- | | | |
|---------------|---|--|
| Demand No. 47 | - | Goa Medical College |
| Demand No. 48 | - | Health Services |
| Demand No. 49 | - | Institute of Psychiatry & Human Behavior |
| Demand No. 51 | - | Goa Dental College |
| Demand No. 53 | - | Foods & Drugs Administration |
| Demand No. 58 | - | Women and Child Development |
| Demand No. 61 | - | Craftsmen Training |

Cut Motions tabled by S/Shri Chandrakant Kavalekar, Pratapsingh R. Rane, Digambar Kamat, Ravi Naik, Luizinho Faleiro, Dayanand Sopte, Subhash Shirodkar and Nilkanth Halarnkar, MLAs', were moved to Demand Nos. 42, 47, 48, 51, 53, 58, 61 and 78.

The following Members took part in the Debate:

1. Shri Pratapsingh R. Rane, MLA.
2. Shri Luizinho Faleiro, MLA
3. Shri Digambar Kamat, MLA
4. Shri Michael Lobo, the Hon.Dy. Speaker
5. Shri Dayanand Sopte, MLA
6. Smt. Alina Saldanha, MLA
7. Shri Nilkanth Halarnkar, MLA
8. Smt. Jennifer Monserrate, MLA
9. Shri Isidore Fernandes, MLA
10. Shri Filipe Nery Rodrigues, MLA
11. Shri Antonio Fernandes, MLA
12. Shri Clafasio Dias, MLA
13. Shri Prasad Gaonkar, MLA
14. Shri Rajesh Patnekar, MLA
15. Shri Glenn Ticlo, MLA
16. Shri Deepak Prabhu Pauskar, MLA
17. Shri Ravi Naik, MLA
18. Shri Churchill Alemao, MLA
19. Shri Pravin Zantye, MLA
20. Shri Aleixo R. Lourenco, MLA
21. Shri Wilfred D'Sa, MLA
22. Shri Francis Silveira, MLA
23. Shri Nilesh Cabral, MLA
24. Shri Chandrakant Kavalekar, the Hon. Leader of Opposition

Shri Vishwajit Rane, the Hon. Minister for Health replied to the Debate.

Shri Manohar Azgaonkar, the Hon. Minister for Tourism replied to the Debate.

Cut Motions to Demand No. 42 at Sl. Nos. 1 to 6 of list No. 2 circulated separately was put to vote and negated.

Cut Motions to Demand No. 47 at Sl. Nos. 1 to 4 of list No. 2 circulated separately were put to vote and negated.

Cut Motions to Demand No. 48 at Sl. Nos. 1 to 5 of list No. 2 circulated separately was put to vote and negated.

Cut Motions to Demand No. 51 at Sl. Nos. 1 and 2 of list No. 2 circulated separately was put to vote and negated.

Cut Motions to Demand No. 53 at Sl. Nos. 1 to 5 of list No. 2 circulated separately was put to vote and negated.

Cut Motions to Demand No. 58 at Sl. Nos. 1 to 5 of list No. 2 circulated separately was put to vote and negatived.

Cut Motions to Demand No. 61 at Sl. Nos. 1 to 4 of list No. 2 circulated separately was put to vote and negatived.

Cut Motions to Demand No. 78 at Sl. Nos. 1 to 7 of list No. 2 circulated separately was put to vote and negatived.

Demand Nos. 20, 42, 47, 48, 49, 51, 53, 58, 61 and 78 were put to vote and passed.

3. DISCUSSION AND VOTING OF THE FOLLOWING DEMANDS FOR GRANTS, 2018-19 (25.7.2018 DAY-3)

Shri Govind Gawde, the Hon. Minister for Art and Culture moved the following:

- Demand No. 43 - Art & Culture
- Demand No. 70 - Civil Supplies
- Demand No. 81 - Tribal Welfare

Shri Mauvin Godinho, the Hon. Minister for Panchayats moved the following:

- Demand No. 31 - Panchayats
- Demand No. 65 - Animal Husbandry & Veterinary Services

Cut Motions tabled by S/Shri Chandrakant Kavalekar, the Hon. Leader of Opposition, Ravi Naik, Dayanand Sopte, Filipe Nery Rodrigues, Wilfred D'Sa, Clafasio Dias, Nilkanth Halarnkar and Pratapsingh Rane, MLAs' were moved to Demand Nos. 31, 43, 65, 70 and 81.

The following Members took part in the Debate:

1. Shri Pratapsingh R. Rane, MLA
2. Shri Filipe Nery Rodrigues, MLA
3. Smt. Jennifer Monserrate, MLA
4. Shri Churchill Alemao, MLA
5. Shri Nilkanth Halarnkar, MLA
6. Shri Clafasio Dias, MLA
7. Shri Rajesh Patnekar, MLA
8. Shri Aleixo R. Lourenco, MLA
9. Shri Isidore Fernandes, MLA
10. Shri Glenn Ticlo, MLA
11. Shri Deepak Prabhu Pauskar, MLA
12. Smt. Alina Saldanha, MLA
13. Shri Michael Lobo, the Hon. Dy. Speaker
14. Shri Prasad Gaonkar, MLA
15. Shri Wilfred D'Sa, MLA

16. Shri Francis Silveira, MLA
17. Shri Nilesh Cabral, MLA
18. Shri Antonio Fernandes, MLA

Shri Govind Gawde, the Hon. Minister for Art and Culture replied to the Debate.

Shri Mauvin Godinhno, the Hon. Minister for Panchayats replied to the Debate.

Cut Motion to Demand Nos. 31 at Sl. Nos. 1 to 8 of list No. 3 circulated separately was put to vote and negatived.

Cut Motions to Demand Nos. 43 at Sl. Nos. 1 to 6 of list No. 3 circulated separately were put to vote and negatived.

Cut Motion to Demand Nos. 65 at Sl. Nos. 1 to 11 of list No.3 circulated separately was put to vote and negatived.

Cut Motion to Demand Nos. 70 at Sl. Nos. 1 to 5 of list No. 3 circulated separately was put to vote and negatived.

Cut Motion to Demand Nos. 81 at Sl. Nos. 1 to 9 of list No. 3 circulated separately was put to vote and negatived.

Demand Nos. 31, 43, 65, 70, and 81 were put to vote and passed.

4. DISCUSSION AND VOTING OF THE FOLLOWING DEMANDS FOR GRANTS,2018-19 (26.7.2018 DAY-4)

Shri Manohar Parrikar, the Hon. Chief Minister moved the following:

- | | | |
|---------------|---|---|
| Demand No. 8 | - | Treasury & Accounts Administration, North Goa |
| Demand No. 9 | - | Treasury & Accounts Administration, South Goa |
| Demand No. 11 | - | Excise |
| Demand No. 12 | - | Commercial Taxes |
| Demand No. 19 | - | Industries, Trade & Commerce |
| Demand No. 30 | - | Small Savings & Lotteries |
| Demand No. 32 | - | Finance |
| Demand No. 68 | - | Forests |
| Demand No. 71 | - | Co-operation |
| Demand No. 72 | - | Science and Technology |
| Demand No. 83 | - | Mines |

Cut Motions tabled by S/Shri Chandrakant Kavalekar, the Hon. Leader of Opposition, Pratapsingh Rane, Ravi Naik and Filipe Nery Rodrigues, MLAs', were moved to Demand Nos. 8, 9, 11,12, 19, 32, 68,71 and 83.

The following Members took part in the Debate:

1. Shri Pratapsingh R. Rane, MLA
2. Shri Luizinho Faleiro, MLA
3. Shri Ravi Naik, MLA

4. Shri Deepak Prabhu Pauskar, MLA
5. Shri Dayanand Sopte, MLA
6. Shri Prasad Gaonkar, MLA
7. Shri Nilkanth Halarnkar, MLA
8. Shri Churchill Alemao, MLA
9. Shri Clafasio Dias, MLA
10. Shri Aleixo R. Lourenco, MLA
11. Shri Francis Silviera, MLA
12. Shri Isidore Fernandes, MLA
13. Shri Glenn Ticlo, MLA
14. Shri Rajesh Patnekar, MLA
15. Shri Pravin Zantye, MLA
16. Shri Michael Lobo, the Hon. Dy. Speaker
17. Shri Nilesh Cabral, MLA
18. Shri Chandrakant Kavalekar, the Hon. Leader of Opposition

Shri Manohar Parrikar, the Hon. Chief Minister replied to the Debate.

Cut Motion to Demand No. 8 at Sl. Nos. 1 to 3 of list No. 4 circulated separately was put to vote and negatived.

Cut Motions to Demand No. 9 at Sl. Nos. 1 to 3 of list No. 4 circulated separately were put to vote and negatived.

Cut Motion to Demand No. 11 at Sl. Nos. 1 and 2 of list No.4 circulated separately was put to vote and negatived.

Cut Motion to Demand No. 12 at Sl. Nos. 1 to 4 of list No. 4 circulated separately was put to vote and negatived.

Cut Motion to Demand No. 19 at Sl. Nos. 1 to 8 of list No. 4 circulated separately was put to vote and negatived.

Cut Motion to Demand No. 32 at Sl. Nos. 1 to 5 of list No. 4 circulated separately was put to vote and negatived.

Cut Motion to Demand No. 68 at Sl. Nos. 1 to 12 of list No. 4 circulated separately was put to vote and negatived.

Demand Nos. 8, 9, 11, 12, 19, 30, 32, 68, 71, 72 and 83 were put to vote and passed.

5. DISCUSSION AND VOTING OF THE FOLLOWING DEMANDS FOR GRANTS,2018-19 (27.7.2018 DAY-5)

Shri Manohar Parrikar, the Hon. Chief Minister moved the following:

- | | | |
|---------------|---|-----------------------------------|
| Demand No. 57 | - | Social Welfare |
| Demand No. 76 | - | Electricity |
| Demand No. 86 | - | Non-Conventional Source of Energy |

Cut Motions tabled by S/Shri Chandrakant Kavalekar, the Hon. Leader of Opposition, Nilkanth Halarnkar, Filipe Nery Rodrigues, Ravi Naik, Wilfred D'Sa and Isidore Fernandes MLAs', were moved to Demand Nos. 57, 76 and 86.

The following Members took part in the Debate:

1. Shri Pratapsingh R. Rane, MLA
2. Shri Ravi Naik, MLA
3. Shri Filipe Nery Rodrigues, MLA
4. Smt. Jennifer Monserrate, MLA
5. Shri Francis Silveira, MLA
6. Shri Isidore Fernandes, MLA
7. Smt. Alina Saldanha, MLA
8. Shri Churchill Alemao, MLA
9. Shri Dayanand Sopte, MLA
10. Shri Subhash A. Shirodkar, MLA
11. Shri Antonio Fernandes, MLA
12. Shri Wilfred D'Sa, MLA
13. Shri Prasad Gaonkar, MLA
14. Shri Clafasio Dias, MLA
15. Shri Rajesh Patnekar, MLA
16. Shri Deepak Prabhu Pauskar, MLA
17. Shri Aleixo R. Lourenco. MLA
18. Shri Pravin Zantye, MLA
19. Shri Glenn Ticlo, MLA
20. Shri Nilesh Cabral, MLA
21. Shri Michael Lobo, the Hon.Dy. Speaker
22. Shri Chandrakant Kavalekar, the Hon. Leader of Opposition

Shri Manohar Parrikar, the Hon. Chief Minister replied to the Debate.

Cut Motions to Demand No. 57 at Sl. Nos. 1 to 7 of list No. 5 circulated separately was put to vote and negatived.

Cut Motions to Demand No. 76 at Sl. Nos. 1 to 11 of list No. 5 circulated separately was put to vote and negatived.

Cut Motion to Demand No. 86 at Sl. Nos. 1 to 3 of list No. 5 circulated separately was put to vote and negatived.

Demand Nos. 57, 76 and 86 were put to vote and passed.

6. DISCUSSION AND VOTING OF THE FOLLOWING DEMANDS FOR GRANTS,2018-19 (30.7.2018 DAY-6)

Shri Rohan Khaunte, the Hon.Minister for Revenue moved the following:

- Demand No. 7 - Settlement & Land Records
- Demand No. 15 - Collectorate, North Goa
- Demand No. 16 - Collectorate, South Goa
- Demand No. 33 - Revenue
- Demand No. 52 - Labour
- Demand No. 60 - Employment
- Demand No. 82 - Information Technology

Cut Motions tabled by S/Shri Chandrakant Kavalekar, the Hon. Leader of Opposition, Pratapsingh Rane, Nilkanth Halarnkar, Clafasio Dias, Luizinho Faleiro, Isidore Fernandes and Ravi Naik MLAs', were moved to Demand Nos. 7, 15, 16, 33, 52, 60 and 82.

The following Members took part in the Debate:

1. Shri Filipe Nery Rodrigues, MLA
2. Shri Pratapsingh Rane, MLA
3. Shri Luizinho Ferleiro, MLA
4. Shri Francis Silveira, MLA
5. Shri Digambar Kamat, MLA
6. Shri Ravi Naik, MLA
7. Shri Dayanand Sopte, MLA
8. Shri Pravin Zantye, MLA
9. Shri Deepak Prabhu Pauskar, MLA
10. Shri Churchill Alemao, MLA
11. Smt. Alina Saldanha, MLA
12. Shri Prasad Gaonkar, MLA
13. Shri Rajesh Patnekar, MLA
14. Shri Glenn Ticlo, MLA
15. Shri Aleixo R. Lourenco, MLA
16. Shri Michael Lobo, the Hon.Dy. Speaker
17. Shri Isidore Fernandes, MLA
18. Shri Clafasio Dias, MLA
19. Shri Nilesh Cabral, MLA
20. Shri Chandrakant Kavalekar, the Hon. Leader of Opposition

Shri Rohan Khaunte, the Hon.Minister for Revenue replied to the Debate.

Cut Motions to Demand Nos. 7 at Sl. Nos. 1 to 4 of list No. 6 circulated separately was put to vote and negatived.

Cut Motions to Demand Nos. 15 at Sl. Nos. 1 to 4 of list No. 6 circulated separately were put to vote and negatived.

Cut Motions to Demand Nos. 16 at Sl. Nos. 1 to 4 of list No.6 circulated separately was put to vote and negatived.

Cut Motions to Demand Nos. 33 at Sl. Nos. 1 to 4 of list No. 6 circulated separately was put to vote and negatived.

Cut Motions to Demand Nos. 52 at Sl. Nos. 1 to 9 of list No. 6 circulated separately was put to vote and negatived.

Cut Motions to Demand Nos. 60 at Sl. Nos. 1 to 8 of list No. 6 circulated separately was put to vote and negatived.

Cut Motions to Demand Nos. 82 at Sl. Nos. 1 to 7 of list No. 6 circulated separately was put to vote and negatived.

Demand Nos. 7, 15, 16, 33, 52, 60 and 82 were put to vote and passed.

7. DISCUSSION AND VOTING OF THE FOLLOWING DEMANDS FOR GRANTS,2018-19(31.7.2018 DAY-7)

Shri Manohar Parrikar, the Hon. Chief Minister moved the following:

Demand No. 34	-	School Education
Demand No. 35	-	Higher Education
Demand No. 36	-	Technical Education
Demand No. 37	-	Government Polytechnic, Panaji
Demand No. 38	-	Government Polytechnic, Bicholim
Demand No. 39	-	Government Polytechnic, Curchorem
Demand No. 40	-	Goa College of Engineering
Demand No. 41	-	Goa Architecture College
Demand No. 44	-	Goa College of Art
Demand No. 50	-	Goa College of Pharmacy

Shri Jayesh Salgaonkar, the Hon. Minister for Ports moved the following:

Demand No. 67	-	Ports Administration
Demand No. 85	-	Department of Rural Development

Cut Motions tabled by S/Shri Chandrakant Kavalekar, the Hon. Leader of Opposition, Pratapsingh Rane, Isidore Fernandes, Filipe Nery Rodrigues, Antonio Fernandes, and Nilkanth Halarnkar MLAs were moved to Demand Nos. 34, 35, 36, 37, 67 and 85.

The following Members took part in the Debate:

1. Shri Pratapsingh R. Rane, MLA
2. Shri Subhash A. Shirodkar, MLA
3. Shri Francis Silveira, MLA
4. Shri Filipe Nery Rodrigues, MLA

5. Smt. Alina Saldanha, MLA
 6. Shri Antonio Fernandes, MLA
 7. Shri Clafasio Dias, MLA
 8. Shri Nikanth Halarnkar, MLA
 9. Shri Churchill Alemao, MLA
 10. Shri Deepak Prabhu Pauskar, MLA
 11. Shri Glenn Ticlo, MLA
 12. Shri Rajesh Patnekar, MLA
 13. Shri Isidore Fernandes, MLA
 14. Shri Prasad Gaonkar, MLA
 15. Shri Aleixo R. Lourenco, MLA
 16. Shri Michael Lobo, the Hon.Dy. Speaker
 17. Shri Nilesh Cabral, MLA
 18. Shri Chandrakant Kavalekar, the Hon. Leader of Opposition
- Shri Jayesh Salgaonkar, the Hon.Minister for Rural Development replied to the Debate.
- Shri Manohar Parrikar, the Hon. Chief Minister replied to the Debate.

Cut Motions to Demand Nos. 34 at Sl. Nos. 1 to 12 of list No. 7 circulated separately was put to vote and negatived.

Cut Motions to Demand Nos. 35 at Sl. Nos. 1 and 2 of list No. 7 circulated separately were put to vote and negatived.

Cut Motion to Demand Nos. 36 at Sl. Nos. 1 to 5 of list No.7 circulated separately was put to vote and negatived.

Cut Motion to Demand Nos. 37 at Sl. Nos. 1 to 3 of list No. 7 circulated separately was put to vote and negatived.

Cut Motion to Demand Nos. 67 at Sl. Nos. 1 to 5 of list No. 7 circulated separately was put to vote and negatived.

Cut Motion to Demand Nos. 85 at Sl. Nos. 1 to 3 of list No. 7 circulated separately was put to vote and negatived.

Demand Nos. 34, 35, 36, 37, 38, 39, 40, 41, 44, 50, 67 and 85 were put to vote and passed.

8. DISCUSSION AND VOTING OF THE FOLLOWING DEMANDS FOR GRANTS,2018-19 (1.8.2018 DAY-8)

Shri Manohar Parrikar, the Hon. Chief Minister moved the following:

- | | | |
|---------------|---|------------------|
| Demand No. 13 | - | Transport |
| Demand No. 21 | - | Public Works |
| Demand No. 46 | - | Museum |
| Demand No. 77 | - | River Navigation |

Shri Vijay Sardesai, the Hon. Minister for Town And Country Planning moved the following:

Demand No. 45	-	Archives and Archaeology
Demand No. 54	-	Town & Country Planning
Demand No. 59	-	Factories and Boilers
Demand No. 64	-	Agriculture

Cut Motions tabled by S/Shri Chandrakant Kavalekar, the Hon. Leader of Opposition, Filipe Nery Rodrigues, Clafasio Dias and Dayanand Sopte MLAs were moved to Demand Nos. 13, 21, 45, 54, 64 and 77.

The following Members took part in the Debate:

1. Shri Pratapsingh R. Rane, MLA
2. Shri Ravi Naik, MLA
3. Shri Dayanand Sopte, MLA
4. Shri Francis Silveira, MLA
5. Shri Antonio Fernandes, MLA
6. Shri Deepak Prabhu Pauskar, MLA
7. Smt. Alina Saldanha, MLA
8. Shri Churchill Alemao, MLA
9. Shri Nilesh Cabral, MLA
10. Shri Nilkanth Halarnkar, MLA
11. Shri Clafasio Dias, MLA
12. Shri Rajesh Patnekar, MLA
13. Shri Isidore Fernandes, MLA
14. Shri Prasad Gaonkar, MLA
15. Shri Aleixo R. Lourenco, MLA
16. Shri Wilfred D'Sa, MLA
17. Shri Filipe Nery Rodrigues, MLA
18. Shri Digambar Kamat, MLA
19. Shri Glenn Ticlo, MLA
20. Shri Michael Lobo, the Hon. Dy. Speaker
21. Shri Chandrakant Kavalekar, the Hon. Leader of Opposition

Shri Vijay Sardesai, the Hon. Minister for Town and Country Planning replied to the Debate.

Shri Manohar Parrikar, the Hon. Chief Minister replied to the Debate.

Cut Motions to Demand No. 13 at Sl. Nos. 1 to 9 of list No. 8 circulated separately was put to vote and negated.

Cut Motions to Demand No. 21 at Sl. Nos. 1 to 14 of list No. 8 circulated separately were put to vote and negatived.

Cut Motions to Demand No. 45 at Sl. Nos. 1 to 5 of list No.8 circulated separately was put to vote and negatived.

Cut Motions to Demand No. 54 at Sl. Nos. 1 to 7 of list No. 8 circulated separately was put to vote and negatived.

Cut Motions to Demand No. 64 at Sl. Nos. 1 to 6 of list No. 8 circulated separately was put to vote and negatived.

Demand Nos. 13, 21, 46, 77, 45, 54, 59 and 64 were put to vote and passed.

9. DISCUSSION AND VOTING OF THE FOLLOWING DEMANDS
FOR GRANTS,2018-19 (2.8.2018 DAY-9)

Shri Manohar Parrikar, the Hon. Chief Minister moved the following:

Demand No. 55- Municipal Administration

Demand No. 62- Law

Shri Vinoda Paliencar, the Hon. Minister for Fisheries, moved the following:

Demand No. 66- Fisheries

Demand No. 74- Water Resources

Demand No. 80- Legal Metrology

Cut Motions tabled by S/Shri Chandrakant Kavalekar, the Hon. Leader of Opposition, Pratapsingh Rane, Nilkanth Halrnkar, Clafasio Dias, Luizinho Faleiro, Isidore Fernandes and Ravi Naik, MLAs', were moved to Demand Nos. 7, 15, 16, 33, 52, 60 and 82.

The following Members took part in the Debate:

1. Shri Pratapsingh Rane, MLA
2. Shri Francisco Silveira, MLA
3. Shri Antonio Fernandes, MLA
4. Shri Ravi Naik, MLA
5. Shri Digambar Kamat, MLA
6. Shri Churchill Alemao, MLA
7. Shri Luizinho Faleiro, MLA
8. Smt. Alina Saldanha, MLA
9. Shri Clafasio Dias, MLA
10. Shri Nilkanth Halrnkar, MLA
11. Shri Deepak Prabhu Pauskar, MLA
12. Shri Wilfred D'Sa, MLA
13. Shri Isidore Fernandes, MLA
14. Shri Aleixo. R. Lourenco, MLA

15. Shri Nilesh Cabral, MLA
16. Shri Pravin Zantye, MLA
17. Shri Prasad Gaonkar, MLA
18. Shri Rajesh Patnekar, MLA
19. Shri Dayanand Sopte, MLA
20. Shri Michael Lobo, the Hon. Dy. Speaker
21. Shri Chandrakant Kavalekar, the Hon. Leader of the Opposition.

Shri Vinoda Paliencar, the Hon. Minister for Fisheries, replied to the debate.

Shri Manohar Parrikar, the Hon. Chief Minister, replied to the debate.

Cut Motions to Demand No. 55 at Sl. Nos. 1 to 4 of list No. 9 circulated separately was put to vote and negatived.

Cut Motions to Demand No. 62 at Sl. Nos. 1 and 2 of list No. 9 circulated separately were put to vote and negatived.

Cut Motions to Demand No. 74 at Sl. Nos. 1 to 8 of list No.9 circulated separately was put to vote and negatived.

Cut Motions to Demand No. 80 at Sl. Nos. 1 to 5 of list No. 9 circulated separately was put to vote and negatived.

Demand Nos. 55, 62, 66, 74 and 80 were put to vote and passed.

10. DISCUSSION AND VOTING OF THE FOLLOWING DEMANDS FOR GRANTS, 2018-19 (3.8.2018 DAY-10)

Shri Manohar Parrikar, the Hon. Minister moved the following:

- | | | |
|---------------------|---|---|
| Demand No. 1 | - | Legislature Secretariat |
| Demand No. 3 | - | District & Session Court, North Goa |
| Demand No. 4 | - | District & Session Court, South Goa |
| Demand No. 5 | - | Prosecution |
| Demand No. 6 | - | Election Office |
| Demand No. 10 | - | Notary Services |
| Demand No. 28 | - | Administrative Tribunal |
| Demand No. 63 | - | Rajya Sainik Board |
| Demand No. 73 | - | State Election Commission |
| Charged Expenditure | - | Raj Bhavan (discussion only) |
| Charged Expenditure | - | Debt Services (discussion only) |
| Charged Expenditure | - | Goa Public Service Commission (discussion only) |
| | | (up to 4.00 p.m) |

Cut Motions tabled by S/Shri Chandrakant Kavalekar, the Hon. Leader of the Opposition, Filipe Nery Rodrigues and Francisco Silveira, MLAs', were moved to Demand Nos. 1, 3, 4, 5, 6, 10, 28, 63, 73.

The following Members took part in the Debate:

1. Shri Aleixo.R. Lourenco, MLA
2. Shri Chandrakant Kavalekar, the Hon. Leader of the Opposition

Shri Manohar Parrikar, the Hon. Chief Minister replied to the debate.

Cut Motions to Demand No. 3 at Sl. Nos. 1 of list No. 10 circulated separately was put to vote and negatived.

Cut Motions to Demand No. 4 at Sl. Nos. 1 of list No. 10 circulated separately were put to vote and negatived.

Cut Motions to Demand No. 28 at Sl. Nos. 1 of list No.10 circulated separately was put to vote and negatived.

Cut Motions to Demand No. 73 at Sl. Nos. 1 of list No. 10 circulated separately was put to vote and negatived.

Demand Nos. 1, 3, 4, 5, 6, 10, 28, 63 and 73 were put to vote and passed.

14. STATISTICS OF STARRED AND UNSTARRED QUESTIONS

During the Session, 734 notices of Starred and 1,134 notices of Unstarred Questions were received, thus amounting to a total of 1,868 Questions. Out of the 734 Starred Questions which were received, 725 Starred Questions were admitted and 60 Starred Questions were replied orally and the replies to the rest of the 669 Starred and 1,134 Unstarred Questions were laid on the Table of the House. 7 Starred were postponed to the next Session.

Replies to Starred Questions Nos. 22B and 22C, which were listed on the 23rd July, 2018. were postponed to the next Session.

Reply to Starred Question No. 7A which was originally slated for answer on the 25th July, 2018, was postponed to the next Session.

The replies to Starred Question Nos. 1A, 3A, 6A and 6C, which was originally slated for answer on the 30th July, 2018, were postponed to the next Session.

Statistical Information of Starred Questions

Departments	Questions received and admitted as Starred	Converted as Unstarred	Consolidated	Notices Admitted	Replied Orally	Notices laid on the Table	Postponed to next session	Deleted	Transferred as Unstarred
Agriculture	23	20	-	23	3	23	-	-	2
Archives and Archeology	10	7	-	10	3	10	-	-	

Art & Culture	18	13	-	18	5	18	-	-	1
Administrative Reforms	3	3	-	3	-	3	-	-	
Airport	10	8	-	10	2	10	-	-	
Animal Husbandry and Veterinary Services	22	14	2	22	8	22	-	-	1
Civil Supplies	13	10	-	13	3	13	-	1	-
Craftsmen Training	11	8	-	11	3	11	-	-	-
Co-operation	9	7	-	9	2	9	-	-	-
Education	24	19	-	24	5	24	-	-	-
Environment	18	16	-	18	2	18	-	-	1
Election	1	1	-	1	-	1	-	-	-
Finance	27	22	-	27	5	27	-	-	5
Fisheries	6	4	-	6	2	6	-	-	-
Forests	15	12	-	15	3	15	-	-	1
General Administration	3	3	-	3	-	3	-	-	-
Health	61	52	-	61	9	61	-	-	-
Home	45	35	-	45	10	45	-	-	2
Housing Board	11	7	-	11	4	11	-	-	1
Industries	28	21	-	28	7	28	-	-	1
Information & Technology	8	7	-	8	1	8	-	-	-
Information & Publicity	6	5	-	6	1	6	1	-	-
Law, Judiciary & Legislative Affairs	8	8	1	8	-	8	-	-	4
Labour and Employment	7	7	-	7	-	7	-	-	1
Mines & Geology	13	10	-	13	3	13	2	-	-
Museum	2	2	-	2	-	2	-	-	-
N.R.I. Affairs	6	6	-	6	-	6	-	-	1
Official Language	2	1	-	2	1	2	-	-	-
Non Conventional Energy Res.	2	2	-	2	-	2	-	-	-
Panchayati Raj	34	27	-	34	7	34	1	-	-
Personnel	18	16	-	18	2	18	-	-	1
Provedoria	1	1	-	1	-	1	-	-	-
Public Grievances	1	0	-	1	1	1	-	-	-
Power	40	35	-	40	5	40	1	-	-

Planning & Statistics	4	4	-	4	-	4	-	-	-
Public Works Department	53	45	-	53	8	53	1	-	-
Ports	3	2	-	3	1	3	-	-	-
Printing & Stationery	1	1	-	1	-	1	-	-	-
River Navigation	2	2	-	2	-	2	-	-	-
Revenue	55	47	-	55	8	55	-	-	3
Rural Development Agency	7	6	-	7	1	7	-	-	-
Social Welfare	10	6	-	10	4	10	-	-	-
Sports & Youth Affairs	28	25	1	28	3	28	1	-	-
Tourism	40	26	-	40	14	40	-	-	2
Science & Technology	1	1	-	1	-	1	-	-	1
Transport	30	27	-	30	3	30	1	-	-
Tribal Welfare	10	6	-	10	4	10	2	-	-
Town & Country Planning	21	18	-	21	3	21	-	-	2
Urban Development	30	27	-	30	3	30	-	1	1
Vigilance	4	4	-	4	-	4	-	-	1
Water Resources	18	13	-	18	5	18	-	-	2
Women & Child Development	7	4	-	7	3	7	-	-	1
TOTAL	734	725	4	781	60	781	10	2	35

Statistical Information of Unstarred Questions

Departments	Questions Received	Consolidated	Notices Admitted as Unstarred Questions	Replied Orally	Notices laid on the Table	Postponed to next session	Deleted	Transferred
Archives and archeology	13	-	13	-	13	-	-	1
Art & Culture	31	-	31	-	31	-	-	1
Agriculture	49	-	49	-	49	-	-	3
Administrative Reforms	7	-	7	-	7	-	-	1
Animal Husbandry&	26	-	26	-	26	-	-	1

Veterinary Services								
Airport	25	1	25	-	25	-	-	1
Civil Supplies	25	-	25	-	25	3	-	2
Co-operation	18	-	18	-	18	-	-	1
Craftsmen Training	13	-	13	-	13	-	-	-
Education	91	-	91	-	91	2	-	-
Environment	50	-	50	-	50	-	-	3
Election	4	-	4	-	4	-	-	1
Factories & Boilers	3	-	3	-	3	-	-	1
Finance	64	-	64	-	64	-	3	4
Fisheries	15	-	15	-	15	-	-	-
Forests	25	-	25	-	25	-	-	-
General Administration	44	1	44	-	44	1	-	7
Health	138	-	138	-	138	-	-	1
Home	67	-	67	-	67	1	-	5
Housing Board	11	-	11	-	11		-	1
Industries	52	-	52	-	52		-	4
Information and Publicity	12	-	12	-	12	1	-	1
Information and Technology	35	-	35	-	35	-	1	2
Labour and Employment	17	-	17	-	17	-	1	2
Law, Judiciary & Legislative Affairs	20	-	20	-	20	-	-	4
Legal Metrology	5	-	5	-	5	-	-	
Mines & Geology	48	-	48	-	48	1	-	2
Museum	5	-	5	-	5	-	-	2
Non-Conventional Sources of Energy	12	-	12	-	12	-	-	1
N.R.I Affairs	13	-	13	-	13	-	-	2
Official Language	4	-	4	-	4	-	-	
Panchayati Raj	55	-	55	-	55	-	-	1
Personnel	31	1	31	-	31	-	-	5
Power	53	-	53	-	53	-	-	
Public Works Department	58	-	58	-	58	-	1	2
Providoria	3	-	3	-	3	-	-	

Public Grievances	2	-	2	-	2	-	-	1
Planning and Statistics	15	-	15	-	15	-	-	3
Ports	16	-	16	-	16	-	-	-
Printing & Stationery	4	-	4	-	4	-	-	1
River Navigation	10	-	10	-	10	-	-	
Revenue	98	-	98	-	98	1	1	9
Urban Development	42	-	42	-	42	-	-	5
R.D.A.	20	-	20	-	20	-	-	
Social Welfare	34	-	34	-	34	-	-	1
Science & Technology	3	-	3	-	3	-	-	
Sports & Youth Affairs	44	-	44	-	44	1	-	1
Tourism	141	-	141	-	141	-	-	5
Transport	53	-	53	-	53	-	-	
Tribal Welfare	13	-	13	-	13	-	-	1
Town & Country Planning	32	-	32	-	32	-	-	-
Vigilance	8	-	8	-	8	-	-	-
Water Resources	34	-	34	-	34	-	-	5
Women and Child Development	33	-	33	-	33	-	-	4
TOTAL	1, 134	3	1,134	-	1, 134	11	4	97

15. LEGISLATIVE BUSINESS TRANSACTED BY THE HOUSE

I. BILLS ASSENTED

The Secretary Legislature, reported the assent of the Hon. Governor of Goa to the following two Bills on the 19th July, 2018:

1. The Goa Appropriation Bill, 2018.
2. The Goa Appropriation Bill (Vote on Account Bill), 2018.

**II. GOVERNMENT BILLS INTRODUCED, CONSIDERED AND PASSED BY
THE HOUSE**

Sl. No.	Title of the Bill	Name of the Minister who moved the Motion for Introduction, Consideration and Passing of the Bill	Date ON which the Bill was introduced	Date on which the Bill was considered and passed
1.	The Goa Town and Country Planning (Amendment) Bill, 2018	Shri Vijai Sardessai, the Hon. Minister for Town and Country Planning	25.7.2018	30.7.2018
2.	The Goa State Higher Education Council Bill, 2018	Shri Manohar Parrikar, the Hon. Chief Minister	26.7.2018	30.7.2018
3.	The Goa Lokayukta (Amendment) Bill, 2018,	Shri Manohar Parrikar, the Hon. Chief Minister	26.7.2018	30.7.2018
4.	The Goa State Commission for Backward Classes (Amendment) Bill, 2018	Shri Manohar Parrikar, the Hon. Chief Minister	27.7.2018	30.7.2018
5.	The Goa (Mopa Airport Development Authority) Bill, 2018.	Shri Manohar Parrikar, the Hon. Chief Minister	31.7.2018	2.8.2018
6.	The Goa Land Revenue Code (Amendment) Bill, 2018.	Shri Rohan Khaunte, the Hon. Minister for Revenue	31.7.2018	2.8.2018

7.	The Goa Regularization of Unauthorized Construction (Amendment) Bill, 2018.	Shri Rohan Khaunte, the Hon. Minister for Revenue	31.7.2018	2.8.2018
8.	The Goa Requisition and Acquisition of Property Bill, 2017 (As reported by Select Committee)	Shri Rohan Khaunte, the Hon. Minister for Revenue	31.7.2018	2.8.2018
9.	The Goa Salary, Allowances and Pension of Members of the Legislative Assembly (Fifth Amendment) Bill, 2018	Shri Manohar Parrikar, the Hon. Chief Minister	2.8.2018	3.8.2018
10.	The Goa Salaries and Allowances of Ministers(Amendment) Bill, 2018	Shri Manohar Parrikar, the Hon. Chief Minister	2.8.2018	3.8.2018
11.	The Goa Appropriation (No. 2) Bill, 2018	Shri Manohar Parrikar, the Hon. Chief Minister	3.8.2018	3.8.2018
12.	The Goa Appropriation (No. 3) Bill, 2018	Shri Manohar Parrikar, the Hon. Chief Minister	3.8.2018	3.8.2018

16. THE SECOND REPORT (2018) OF THE BUSINESS ADVISORY COMMITTEE REPORT PRESENTED

Shri Manohar Parrikar, the Hon. Chief Minister, presented the Second Report (2018) of the Business Advisory Committee Report to the House on the 19th July, 2018.

17. THE SELECT COMMITTEE REPORT ON BILL NO. 18 OF 2017- THE GOA REQUISITION AND ACQUISITION OF PROPERTY BILL, 2017, PRESENTED

Shri Rohan Khaunte, the Hon. Minister for Revenue, presented the Select Committee Report on Bill No.18 of 2017-The Goa Requisition and Acquisition of Property Bill, 2017, on the 27th July, 2018.

18. PRIVATE MEMBERS' RESOLUTIONS

Fifteen Private Members' Resolutions on matters of urgent public importance were admitted on the 20th, 27th July and the 3rd August, 2018.

1. Out of which one Private Members' Resolution, *tabled by Shri Pravin Zantye, MLA, on the 20th July, 2018*, as regards recommending the Government to make immediate arrangements to upgrade the status of the Primary Health Centre at Sankhali to Community Health Centre, was admitted, moved and discussed by S/Shri Pravin Zantye, Rajesh Patnekar and Nilesh Cabral, MLAs'. The other four Resolutions which were slated for discussion on the 20th July, 2018, could not be called up for discussion, due to continuous pandemonium and interruptions/disruptions of the proceedings of the House and the Opposition Members rushing to the well of the House, and thereafter the House was adjourned for the day on the 20th July, 2018.

2. Shri Aleixo Reginaldo Lourenco, MLA, *moved the following on the 27th July, 2018:*

“This House urgently resolves the Government to appoint a Gaming Commissioner to check persons entering in designated gaming areas without tourist permit.”

The following Members spoke on the Resolution.

1. Shri Aleixo. R. Lourenco, MLA.

2. Shri Luizinho Falerio, MLA.

Shri Manohar Parrikar, the Hon. Chief Minister replied to the points raised by the Mover.

The Resolution was withdrawn by the leave of the House.

3. Shri Chandrakant Kavlekar, the Hon. Leader of Opposition moved the following:

“This House strongly recommends the Government for hot mixing and widening of the public road/MDR from Margao (Power House circle) to Curchorem via Rawanfond, Gudi, Paroda, Quepem, with retaining walls, parking areas as and where required to provide safe and better transportation facility for the people mainly from South Goa.”

The following Members spoke on the Resolution:

1. Shri Chandrakant Kavalekar, the Hon. Leader of Opposition
2. Shri Nilesh Cabral, MLA.
3. Shri Clafasio D'Sa, MLA.
4. Shri Filipe Nery Rodrigues, MLA.
5. Shri Luizinho Faleiro, MLA
6. Shri Luizinho Falerio, MLA.
7. Shri Churchill Alemao, MLA
8. Shri Aleixo. R. Lourenco, MLA.

Shri Manohar Parrikar, the Hon. Chief Minister replied to the points raised by the Mover.

The Resolution was withdrawn by the leave of the House.

4. Shri Luizinho Faleiro, MLA, moved the following:

“This House strongly recommends the Government to set up a Judicial Commission to investigate the alleged adulteration of fruits, vegetables, fish, meat, spices, etc. and to assess the impact on nutrition and health of consumers due to the alleged surreptitiously poisoning of foods by suppliers and check the alleged artificial price rise of fish and monopolization of fish trade by fish mafia using unfair means to throttle the business of the local fishing community.”

The following Members spoke on the Resolution:

1. Shri Luizinho Falerio, MLA.
2. Shri Aleixo R. Lourenco, MLA.
3. Shri Churchill Alemao, MLA
4. Shri Nilesh Cabral, MLA.
5. Shri Michael Lobo, the Hon. Dy. Speaker.
6. Shri Glenn Ticlo, MLA.
7. Shri Chandrakant Kavalekar, the Hon. Leader of Opposition

Shri Vishwajit Rane, the Hon. Minister for Health replied to the points raised by the Mover.

The Resolution was withdrawn by the leave of the House.

5. Shri Rajesh Patnekar, MLA moved the following:

“This House strongly recommends the Government to make necessary arrangements to set up a full-fledged Police Station at Sankhali town.”

Shri Rajesh Patnekar, MLA spoke on the Resolution.

Shri Manohar Parrikar, the Hon. Chief Minister replied to the points raised by the Mover.

The Resolution was withdrawn by the leave of the House.

6. Shri Pratapsingh Rane, MLA, moved the following:

“This House unanimously resolves that the Government constitutes at the Taluka level the Block Development Committee consisting of Sarpanchas, the MLAs and the MPs of the area who shall meet every six weeks to review the work done by the Government in the areas of the Block.”

The following Members spoke on the Resolution:

1. Shri Pratapsingh. R. Rane, MLA
2. Shri Chandrakant Kavalekar, the Hon. Leader of Opposition.

Shri Mauvin Godinho, the Hon. Minister for Panchayati Raj replied to the points raised by the Mover.

The Resolution was withdrawn by the leave of the House.

7. Shri Deepak Prabhu Puaskar, MLA, moved the following;

“This House strongly recommends the Government for inclusion of Gomantak Maratha Samaj, in the State of Goa in Other Backward Class (OBC) list, so that the Samaj is not deprived of Government benefits and doesn't have to face social stigma.

The following Members spoke on the Resolution:

1. Shri Deepak Prabhu Pauskar, MLA
2. Shri Ravi Naik, MLA
3. Shri Nilesh Cabral, MLA
4. Shri Chandrakant Kavalekar, the Hon. Leader of the Opposition
5. Shri Dayanand Sopte, MLA

Shri Manohar Parrikar, the Hon. Chief Minister, replied to the points raised by the mover.

The Resolution was withdrawn by the leave of the House.

8. Shri Luizinho Faleiro, MLA, moved the following:

“This House strongly recommends the Government to have a separate ‘Demolition’ Squad’ headed by an independent officer to take immediate action against illegal constructions, encroachments and violations, if any.”

The following Members spoke on the Resolution:

1. Shri Luizinho Faleiro, MLA
2. Shri Nilesh Cabral, MLA
3. Shri Rohan Khaunte, the Hon. Minister for Revenue

Shri Govind Gaude, the Hon. Minister for Art and Culture, replied to the points raised by the mover.

The Resolution was withdrawn by the leave of the House.

9. Shri Chandrakant Kavalekar, the Hon. Leader of the Opposition moved the following:

“This House strongly recommends the Government in the larger interests of the people as well as student community of Goa, mainly from the Constituencies and adjacent areas of Quepem and Salcete Taluka, to construct and provide Kala Bhavan at Quepem to promote, encourage and upgrade their skills and talents in the fields of Drama, Elocution, Music, Art and other Cultural activities.

The following Members spoke on the Resolution:

1. Shri Chandrakant Kavalekar, the Hon. Leader of the Opposition.
2. Shri Clafasio Dias, MLA

Shri Govind Gaude, the Hon. Minister for Art and Culture, replied to the points raised by the mover.

The Resolution was withdrawn by the leave of the House.

10. Shri Dayanand Sopte, MLA, moved the following:

“This House strongly recommends the the Government for total implementation of The Goa, Daman & Diu Agricultural Tenancy Act, 1964 including the land to the Tiller Act, 1976 within the specified period of time and a special Mamlatdar Court be created only for the purpose of implementing these Acts within a specific time frame and revenue records be updated by incorporating the name of the tenants and the tenants should be declared as deemed owners.

The following Members spoke on the Resolution:

1. Shri Dayanand Sopte, MLA
2. Shri Ravi Naik, MLA
3. Shri Churchill Alemao, MLA
4. Shri Luizinho Faleiro, MLA

Shri Rohan Khaunte, the Hon. Minister for Revenue, replied to the points raised by the Mover.

The Resolution was withdrawn by the leave of the House.

10. Shri Nilesh Cabral, MLA, moved the following:

“This House urges the Central Government in its wisdom to take all such necessary steps, including appropriate Legislative measures, to ameliorate the social and economic chaos which has befallen the State of Goa and its economy, due to the complete closure of Mining operations in the State. The Legislative measures are needed to harmonize mining law specifically enacted for Mining Concessions in Goa with the amendment of 2015 to the Mines and Minerals (Development and Regulation) Act, 1957, by the Central Government so as to ensure that under the federal spirit, Goa is on an even keel with the rest of the Country keeping in mind its uniqueness.”

The following Members spoke on the Resolution:

1. Shri Nilesh Cabral, MLA
2. Shri Ravi Naik, MLA
3. Shri Churchill Alemao, MLA
4. Shri Filipe Nery Rodrigues, MLA
5. Shri Deepak Prabhu Pauskar, MLA
6. Shri Aleixo.R. Lourenco, MLA
7. Shri Prasad Gaonkar, MLA
8. Shri Pratapsingh Rane, MLA
9. Shri Rajesh Patnekar, MLA
10. Shri Luizinho Faleiro, MLA
11. Shri Milind Naik, MLA
12. Shri Nilkanth Halarnkar, MLA
13. Smt. Alina Saldanha, MLA

14. Shri Isidore Fernandes, MLA
15. Shri Clafasio Dias, MLA
16. Shri Digambar Kamat, MLA
17. Shri Dayanand Sopte, MLA
18. Shri Subhash Shirodkar, MLA
19. Shri Michael Lobo, the Hon. Dy. Speaker
20. Shri Chandrakant Kavalekar, the Hon. Leader of the Opposition.

Shri Manohar Parrikar, the Hon. Chief Minister, replied to the points raised by the mover.

The Resolution was passed unanimously.

19. ANNOUNCEMENT OF MEMBERS ON VARIOUS COMMITTEES FOR THE YEAR 2018-2019

CONSTITUTION OF COMMITTEES

The Committees of Goa Legislative Assembly have been constituted by Hon'ble Speaker for the Year 2018-2019. The composition of the Committees is as follows:-

Sl. No.	Name of Committee	Names of Members Shri/Smt.	Name of Chairman
1.	PANEL OF PRESIDING MEMBERS	Rajesh Patnekar Nilesh Cabral Isidore Fernandes Filipe Nery Rodrigues	
2.	BUSINESS ADVISORY COMMITTEE	Speaker Chief Minister Deputy Speaker Law Minister (Special invitee) Leader of Opposition Vijai Sardesai Ramkrishna Dhavlikar Churchill Alemao	Speaker

3.	PUBLIC ACCOUNTS COMMITTEE	Pratapsingh R. Rane Churchill Alemao Nilesh Cabral Jennifer Monserrate Rajesh Patnekar Glenn Souza Ticlo Dayanand Sopte	Pratapsingh R. Rane
4.	COMMITTEE ON PUBLIC UNDERTAKING	Digambar Kamat Milind Naik Glenn Souza Ticlo Jose Luis Carlos Almeida Deepak Pauskar Clafasio Dias Wilfred D'Sa	Digambar Kamat
5.	ESTIMATES COMMITTEE	Jose Luis Carlos Almeida Ravi Naik Alina Saldanha Clafasio Dias Luizinho Faleiro Jennifer Monserrate Nilkanth Halarnkar	Jose Luis Carlos Almeida
6.	COMMITTEE ON PRIVILEGES	Dy.Speaker Milind Naik Filipe Nery Rodrigues Dayanand Sopte Nilesh Cabral Isidore Fernandes Glenn Souza Ticlo	Dy. Speaker
7.	COMMITTEE ON DELEGATED LEGISLATION	Alina Saldanha Filipe Nery Rodrigues Luizinho Faleiro Alexio Reginaldo Lourenco Rajesh Patnekar Churchill Alemao Milind Naik	Alina Saldanha

8.	BUDGET COMMITTEE	Nilesh Cabral Alina Saldanha Milind Naik Prasad Gaonkar Francisco Silveira Subhash Shirodkar Isidore Fernandes	Nilesh Cabral
9.	COMMITTEE ON GOVERNMENT ASSURANCES	Glenn Souza Ticlo Prasad Gaonkar Rajesh Patnekar Ravi Naik Wilfred D'sa Antonio Fernandes Deepak Pauskar	Glenn Souza Ticlo
10.	RULES COMMITTEE	Speaker Deputy Speaker Chief Minister Leader of Opposition Ramkrishna Dhavlikar Vijai Sardessai Churchill Alemao	Speaker
11.	COMMITTEE ON PETITIONS	Rajesh Patnekar Nilkanth Halarnkar Alexio Reginaldo Lourenco Subhash Shirodkar Alina Saldanha Pravin Zantye Antonio Fernandes	Rajesh Patnekar
12.	LIBRARY COMMITTEE	Pravin Zantye Wilfred D'sa Jennifer Monserrate Alexio Reginaldo Lourenco	Pravin Zantye

20. VALEDICTORY REMARKS BY THE HON.SPEAKER

Dr. Pramod Sawant, the Hon. Speaker made Valedictory Remarks at the conclusion of the Session on the 3rd August, 2018.

21. NATIONAL ANTHEM

The National Anthem was played at the conclusion of the Session on the 3rd August, 2018 and the House was adjourned *sine die* at 5. 15 PM.
